

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MUHLENBAU EQUIPMENTS PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MUHLENBAU EQUIPMENTS PVT LTD
2.	Date of incorporation of corporate debtor	01-05-1989
3.	Authority under which corporate debtor is incorporated / registered	ROC – BANGALORE
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29259KA1989PTC010043
5.	Address of the registered office and principal office (if any) of corporate debtor	C-1, CASA LAVELLA, 85, LAVELLEROAD. BANGALORE – 560001
6.	Insolvency commencement date in respect of corporate debtor	03-03-2022
7.	Estimated date of closure of insolvency resolution process	30-08-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	KONDURU PRASANTH RAJU, IBBI/IPA-002/IP-N00708/2018-2019/12200.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-804, Shriram Suhaana Apartments, Harohalli, Nagenahalli Gate, Yelahanka, Bangalore, Karnataka, 560064 ipkpraju@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-804, Shriram Suhaana Apartments, Harohalli, Nagenahalli Gate, Yelahanka, Bangalore, Karnataka, 560064 muhlenbaucirp@gmail.com
11.	Last date for submission of claims	17-03-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A..
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MUHLENBAU EQUIPMENTS PVT LTD on 03-03-2022.

The creditors of MUHLENBAU EQUIPMENTS PVT LTD, are hereby called upon to submit their claims with proof on or before 17th March, 2022, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: KONDURU PRASANTH RAJU



Date and Place:- 11-03-2022 Bangalore